

ITEM NO.60

COURT NO.16

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 399/2025

GITANJALI J. ANGMO & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 275456/2025 - AMENDMENT OF THE PETITION

IA No. 250660/2025 - CLARIFICATION/DIRECTION

Date : 23-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.  
Mr. Vivek K. Tankha, Sr. Adv.  
Mr. Sarvam Ritam Khare, AOR  
Ms. Aparajita Jamwal, Adv.  
Ms. Bahuli Sharma, Adv.  
Mr. Nikhil Pahwa, Adv.  
Mr. Varun K. Chopra, Adv.  
Mr. Chaitanya Sharma, Adv.  
Mr. Vipul Tiwari, Adv.  
Mr. Inderdev Singh, Adv.  
Ms. Shweta Chaurasia, Adv.  
Mr. Kushagra Sharma, Adv.  
Mr. Anuj Agarwal, Adv.  
Mr. Akarsh Khare, Adv.  
Ms. Susan Maria, Adv.  
Ms. Akshata Satluri, Adv.  
Ms. Anindyaa Priyadarshi, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General  
Mr. K M Nataraj, A.S.G.  
Mr. Arkaj Kumar, Adv.  
Mr. Aman Mehta, Adv.  
Mr. Piyush Beriwal, Adv.  
Mr. Akshay Amritanshu, AOR  
Mr. Anuj Udupa, Adv.  
Ms. Aastha Singh, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. Arvind Kumar Sharma, Adv.

Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Padmesh Mishra, A.A.G.  
Ms. Sonali Gaur, Adv.  
Ms. Nidhi Jaswal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The impugned order has already spent itself, or in other words, the order of detention having been revoked, the prayer sought for in the petition has become infructuous.
2. Hence, petition stands disposed of as having become infructuous.

(RASHI GUPTA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)

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RECORD OF PROCEEDINGS

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